

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.871/2020

IN THE MATTER OF:

BCIL Red Earth Developers Pvt. Ltd. ...Appellant
Ministry of Corporate Affairs
Through Registrar of Companies, Karnataka

Versus

Amit Chandrakant Shah ...Respondents
Resolution Professional & Ors.

Present:

For Appellant: Shri Vishal Mittal, Advocate
For Respondents: Ms. Chaitra Bhat and Mr. Sanjay Gupta,
Advocates (R-1)
Ms. Puja Priyadarshini, Advocate (R -5)

ORDER
(Virtual Mode)

06.04.2021 Learned Counsel for the Appellant states that Respondent No. 6 has been served and that copy of the document of Proof of Service has been filed through Electronic Mode. Hard-Copy of the Proof of Service has yet not been filed. The same may be filed within two days.

Respondents other than the Respondent No. 1 have not filed Reply-Affidavits. Learned Counsel for Respondent No. 5 Ms. Puja Priyadarshini submits that she does not have objection to the Appeal being allowed.

Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which they want to refer and rely on, separately, before next date.

List the Appeal 'For Admission (After Notice)' Hearing on **09th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)